

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).784/2026

RAKESH BINJOLA

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

IA No. 182352/2026 - EX-PARTE AD-INTERIM RELIEF

Date : 25-08-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) :Mr. Laxmikant Matadan Shukla, AOR
Mr. Rakesh Binjola, Adv.
Ms. Mannu Singh, Adv.
Mr. Manish Kumar, Adv.
Mr. Sandeep Kumar Sansanwal, Adv.
Mr. Shakil Sheikh, Adv.

For Respondent(s) :Mr. Tushar Mehta, Solicitor General
Ms. Pankhuri Shrivastava, Adv.
Ms. Neelam Sharma, AOR
Mr. Rajeev Sharma, Adv.
Mr. Atreya G.C., Adv.
Mr. Arkaj Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Having heard learned counsel for the parties, we are satisfied that the desired direction to reopen the CBSE post-result window for on-screen verification of answer sheets cannot be issued at a belated stage when the resultant admissions pursuant to the result declared by CBSE have already been completed.
2. The Writ Petition is, accordingly, dismissed.
3. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(NIKITA SINGH)
COURT MASTER (NSH)